

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI  
BENCH 'A', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCING)

ITA No.3848/Del/2018  
(for Assessment Year 2009-10)

Brahmaputra Infrastructure Limited, A-7, Mahipalpur, New Delhi, 110037	Vs.	DCIT Central Circle-15 New Delhi
PAN No. AFOPP 4817 R		
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>

Assessee by	--None--
Revenue by	Shri K. A. Manu, Sr. D.R.

Date of hearing:	22/04/2021
Date of Pronouncement:	22/04/2021

**ORDER**

**PER ANIL CHATURVEDI, AM:**

This appeal filed by the assessee is directed against the order dated 28.03.2018 of the Commissioner of Income Tax (Appeals)-35, New Delhi pertaining to Assessment Year 2009-10.

2. Before us, assessee has moved an application dated nil wherein the assessee has stated that it has opted for Vivad Se Vishwas (VSV) 2020 and has filed the declaration (Form-1) and undertaking (Form-2) Scheme and department had issued Form-

3. The assessee therefore seeks to withdraw the appeal, to which the Revenue has no objection.

3. After considering the request made by the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. With these directions **the appeal of the assessee is dismissed as withdrawn.**

4. **In the result, appeal of the assessee is dismissed.**

**Order pronounced in the open court on 22.04.2021.**

**Sd/-**

**(SUCHITRA KAMBLE)  
JUDICIAL MEMBER**

Date:- 22.04.2021

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**Sd/-**

**(ANIL CHATURVEDI)  
ACCOUNTANT MEMBER**

ASSISTANT REGISTRAR  
ITAT NEW DELHI